

हिमाचल प्रदेश सरकार
सामान्य प्रशासन विभाग
(गोपनीय एवं मन्त्रीपरिषद्)

संख्या: जी.ए.डी.-सी-ए(3)-1/2024

तारीख शिमला-171002

03.10.2024

अधिसूचना

हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 166 के खण्ड (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, आदेश सं० 5-1/71-जी.ए.डी.(सी सी) तारीख 25 जनवरी, 1971 द्वारा विरचित दी रूल्ज ऑफ बिजनेस ऑफ दी गवर्नमेंट ऑफ हिमाचल प्रदेश, 1971 का और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्:-

संक्षिप्त नाम
और प्रारम्भ ।

- (1) इन नियमों का संक्षिप्त नाम दी रूल्ज ऑफ बिजनेस ऑफ दी गवर्नमेंट ऑफ हिमाचल प्रदेश, (अठारवां संशोधन) नियम, 2024 है ।
(2) ये नियम राजपत्र (ई-गजट) हिमाचल प्रदेश में प्रकाशित किए जाने की तारीख से प्रवृत्त होंगे ।

नियम 26 का
संशोधन ।

- दी रूल्ज ऑफ बिजनेस ऑफ दी गवर्नमेंट ऑफ हिमाचल प्रदेश रूल्ज, 1971 के रूल 26 के विधायन परन्तुक के पश्चात् निम्नलिखित परन्तुक जोड़ा जाएगा, अर्थात् :-

“Provided that while ordering the directions for disposal of the cases in the department by way of Standing Orders, the Minister-in-charge shall after granting initial specific approval to projects/Scheme/beneficiary for implementation of Schemes/projects/programmes under all Centrally Sponsored Schemes and Externally Aided Projects, the cases relating to subsequent sanctioning/releasing of funds under these Schemes shall be disposed of at the level of Secretary of the Department.”

राज्यपाल के आदेश द्वारा,

मुख्य सचिव,
हिमाचल प्रदेश सरकार ।

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संख्या: जी.ए.डी.-सी-ए(3)-1 / 2024 दिनांक शिमला-171002,

03.10.2024

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित है:-

1. समस्त सचिव, हिमाचल प्रदेश सरकार, शिमला-2।
2. समस्त विभागाध्यक्ष हिमाचल प्रदेश।
3. सचिव, राज्यपाल, हिमाचल प्रदेश राजभवन, शिमला-2।
4. सचिव, हिमाचल प्रदेश विधान सभा, शिमला-171004।
5. समस्त उपायुक्त हिमाचल प्रदेश।
6. अतिरिक्त विधि परामर्शी एवं अतिरिक्त सचिव विधि (राय) हिमाचल प्रदेश सरकार, शिमला-2।
7. निजि सचिव, मुख्य मन्त्री/समस्त मन्त्रीगण हिमाचल प्रदेश, शिमला-2।
8. नियंत्रक, मुद्रण एवं लेखन सामग्री, हिमाचल प्रदेश।
9. रक्षक नस्ति ।

संयुक्त सचिव (सामान्य प्रशासन)
हिमाचल प्रदेश सरकार ।

(Authoritative English Text of this Department Notification No. GAD-C-A(3)-1/2024 dated 03-10-2024 as required under clause (3) of article 348 of the Constitution of India).

Government of Himachal Pradesh
General Administration Department
(Confidential & Cabinet)

No. GAD-C-A(3)-1/2024

Dated Shimla-171002

03-10-2024

NOTIFICATION

In exercise of the powers conferred by clause (3) of article 166 of the Constitution of India, the Governor, Himachal Pradesh, is pleased to make the following rules further to amend the Rules of Business of the Government of Himachal Pradesh, 1971 framed vide Order No.5-1/71-GAD(CC) Dated 25th January, 1971, namely:-

- | | | |
|------------------------------|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Short title and Commencement | 1. | (1) These rules may be called the Rules of Business of the Government of Himachal Pradesh (18 th Amendment) Rules, 2024.
(2) These rules shall come into force from the date of publication in the Rajpatra (e-Gazette), Himachal Pradesh. |
| Amendment of Rule 26 | 2 | In rule 26 of the Rules of Business of the Government of Himachal Pradesh, 1971, the following new proviso shall be added after existing proviso, namely:- |

“Provided that while ordering the directions for disposal of the cases in the department by way of Standing Orders, the Minister-in-charge shall after granting initial specific approval to projects/Scheme/beneficiary for implementation of Schemes/projects/programmes under all Centrally Sponsored Schemes and Externally Aided Projects, the cases relating to subsequent sanctioning/releasing of funds under these Schemes shall be disposed of at the level of Secretary of the Department.”

By Order of the Governor,

Chief Secretary to the
Government of Himachal Pradesh.

Endst. No. GAD-C-A(3)-1/2024

Dated Shimla-171002

03-10-2024

Copy forwarded for information and necessary action to:-

1. All Administrative Secretaries to the Government of Himachal Pradesh, Shimla-2.
2. All Head of Department of Himachal Pradesh.
3. The Secretary to Governor, Himachal Pradesh Raj Bhawan Shimla-171002.

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4. The Secretary, H.P. Vidhan Sabha, Shimla-171004.
5. All the Deputy Commissioners of Himachal Pradesh.
6. The Addl.LR-Cum-Addl. Secy. Law (O) to the Government of H.P., Shimla-2.
7. The Private Secretaries to Chief Minister/All Ministers Himachal Pradesh, Shimla-171002.
8. The Controller Printing and Stationary Department, Himachal Pradesh Shimla-9.
9. Guard file.

Joint Secretary(GAD) to the
Government of Himachal Pradesh.